



NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

38

C.P No. 677/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.11.2017

NAME OF THE PARTIES: Shailesh G. Bhardwaj
V/s.
Biocare India Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 241-242 of the Companies Act, 2013.

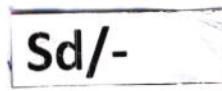
S. No.	NAME	DESIGNATION	SIGNATURE
1	CS Ritesh R MAHAJAN	PCS For R1	
2	Dr S. K. Jay	PCS for Petitioner	

ORDER

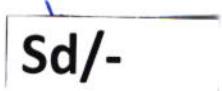
CP No.677/ 241-242/NCLT/MB/MAH/2017

On the Company Petition mentioned by the Petitioner Counsel, R1 Counsel and R2 and R3 Counsel having given an undertaking to maintain status quo of the shareholding of the company until next date of hearing, the Respondents are directed to file reply within three weeks hereof and rejoinder, if any, within three weeks thereof.

List this matter on 19.1.2018.

 Sd/-

V. NALLASENAPATHY
Member(Technical)

 Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)